

The members are appointed for a term of 2 years for local Audition Committee and for 3 years for Music Audition Board.

Creation of Posts in EPF Organisation

7103. SHRI HARIHAR SOREN : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that numerous posts of Accounts Officer and hundreds of other posts were created in the Employees Fund Organisation in the year 1976 or so far effecting final reconciliation of provident fund accounts in Regional Offices ;

(b) if so, the progress made so far in the matter ;

(c) whether the desired progress has been achieved ; and

(d) if not, the reasons therefor and further steps in view ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) 9 posts of Accounts Officers, 10 posts of Head Clerks and 31 posts of Upper Division Clerks (in all 50 posts) were sanctioned in April, 1976 for the purpose of reconciliation of annual balances of accounts in respect of unexempted establishments in the Regional Offices.

(b) to (d). The work relating to annual reconciliation of balances is a continuous and elaborate process. The volume of work involved was considerable. Further the Employees Provident Fund Organisation had to undertake special drives off and on for clearance of annual accounts slips, disposal of claims, etc. to cater to the immediate needs of the Provident Fund subscribers. Due to these reasons, much progress could not be made.

The deployment of the staff specially sanctioned was however discontinued from May 1980.

Payment of Wages to Workers of Rohtas Industries, Dalmia Nagar

7104. SHRI SYED SHAHABUDDIN :
SHRI A.J.V.B. MAHESWARA
RAO :
SHRI KALI PRASAD PANDEY :

Will the Minister of LABOUR be pleased to state :

(a) whether the Supreme Court has directed Rohtas Industries, Dalmia Nagar to pay salaries and wages due to its workers from May 1984 in 3 instalments;

(b) if so, the number of workers involved ;

(c) the estimated amount due on account of salaries and wages ; and

(d) whether any step has been taken for resumption of operations in the industrial units at Dalmia Nagar ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c). Yes, Sir. In its order dated 5.2.1986, the Supreme Court has directed the Management to pay all salaries and wages due to workers from May, 1984 in three instalments, the first before March 15, 1986, the second before May 15, 1986 and the third before July 15, 1986. According to Government of Bihar, the Company employed 10,000 regular workers and 5,000 casual/contract workers. Information relating to the amount due to workers on account of salaries and wages is not available.

(d) The matter of re-starting the industrial units is under the consideration of the Government of Bihar.

Discontinuation of National Network 'Panorama' on Doordarshan

7105. SHRI NARESH CHANDRA CHATURVEDI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that Doordarshan national network programme, 'Panorama', was discontinued because of criticism from viewers ;

(b) whether it is also a fact that in the last programme on drugs, the pharmaceutical industry's point of view on the subject was sought in a representative

interview, but this interview was edited out from the final interview ; and

(c) if so, what steps Government propose to take to ensure that such things do not happen in future ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL):

(a) No, Sir. The programme 'Panorama' has been replaced by the programme 'Beyond Tomorrow'.

(b) No, Sir. The point of view of the pharmaceutical industry was included in the programme.

(c) Does not arise.

Vacation of Industrial units from Residential Areas

7106. SHRI BALASAHEB VIKHE PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Urban Art Commission has suggested that industrial units now functioning in residential areas should be vacated by withdrawing or amending the present policy which permits them to function for 5 to 10 years ;

(b) if so, how many such industrial units are presently functioning in the residential zones of Delhi ; and

(c) whether Government have agreed with the recommendations of the Commission and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to

(c). Delhi Urban Art Commission have examined and made extensive proposals for modification to the Master Plan for Delhi. These have been received very recently. These are under scrutiny.

Implementation of Conditions stipulated in Industrial Licence Granted to M/s. Horlicks

7107. SHRI ANANDA PATHAK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether while granting expansion to Horlicks to set up the Rajamundry (Andhra Pradesh) plant a condition was placed that after a year or so of the Rajamundry plant commissioning, the company will discontinue the use of the brand name Horlicks ; and

(b) if so, the reasons for not implementing the condition stipulated in the Industrial Licence ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b). The Industrial Licence granted in February, 1971 to the company provided that a new Indian brand name will be used for the production within three years of the new unit going into production. However, on receipt of a representation from the company, this condition was deleted from the Industrial Licence in January, 1973.

Implementation of Rural Development Programmes

7108. SHRI S. PALAKONDRAYUDU: Will the Minister of AGRICULTURE be pleased to state :

(a) whether there are any proposals to implement the schemes like IRDP, NREP, RLEGP, TRYSEM and DPAP through Panchayats as suggested by the Government of Andhra Pradesh ;

(b) if so, the time by which the proposal will be implemented ; and

(c) if not, the reasons thereof ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) to (c). No such proposal has been received from the Government of Andhra Pradesh. However, Government of India has addressed the States to actively involve panchayati raj institutions in the design, formulation and implementation of rural development programmes and in the selection of beneficiaries in the anti-poverty and employment programmes so that local level planning reflects the felt needs of the area and the people and a significant qualitative improvement in implementation of the programmes can be achieved. There has